

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRIMINAL) DIARY NO.51357 OF 2023

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

STATE OF WEST BENGAL & ORS. ETC.

Respondent(s)

O R D E R

1. Heard the learned Additional Solicitor General appearing for the petitioner-CBI.
2. Paragraph 3 of the petition contains the grounds for transfer. In paragraph 3 as well as in grounds A and B therein scandalous allegations have been made against all the Courts in general in the State of West Bengal. It is repeatedly asserted that there is a hostile environment prevailing in the Courts in West Bengal. This averment we find at least at three places. It is very unfortunate that the Central Agency like the Central Bureau of Investigation has chosen to cast aspersions on all the Courts in West Bengal. The learned Additional Solicitor General states that there is no intention on the part of the petitioner to cast aspersions on the

Courts in general in West Bengal. But we find that the averments made in the petition are to the contrary.

3. Faced with this difficulty, the learned Additional Solicitor General seeks permission to withdraw the Transfer Petition(s) with liberty to file a fresh Transfer Petition(s). Accordingly, the Transfer Petition(s) is/are disposed of as withdrawn with liberty as prayed for.

4. We make it clear that all objections raised by the respondents are expressly kept open.

.....J.
(ABHAY S.OKA)

.....J.
(PANKAJ MITHAL)

NEW DELHI;
September 20, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER PETITION (CRIMINAL) Diary No(s). 51357/2023

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

STATE OF WEST BENGAL & ORS.

Respondent(s)

(IA No. 29252/2024 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS)

WITH SLP(Cr1) No. 6986/2024

(IA No. 117250/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Raman Yadav, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Kartikay Aggarwal, Adv.
Mrs. Ameyavikrama Thanvi, Adv.Mr. Soubhik Mitter, Adv.
Mr. Anjan Datta, Adv.
Mr. Litan Miatra, Adv.
Ms. Ishita Srivastava, Adv.
Mr. Vishal Arun Mishra, AOR

For Respondent(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Gopal Shankarnarayan, Sr. Adv.
Ms. Astha Sharma, AOR
Mr. Amit Bhandari, Adv.

Mr. Srisatya Mohanty, Adv.
Ms. Mantika Haryani, Adv.
Mr. Madhav Gupta, Adv.
Ms. Muskan Surana, Adv.

Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Sushil Raaja, Adv.
Mr. Samarat Goswami, Adv.

Mr. Uday Sankar Chattopaadhyay, Adv.
Mr. Pronay Basak, Adv.
Mr. Kunal Malik, AOR
Mr. Manish Awasthi, Adv.

Mr. Subhasish Bhowmick, AOR
Mr. Rahul Kushwaha, Adv.
Mr. Shubhankar, Adv.
Mr. M.k. Rathor, Adv.
Mr. Ashutosh Singh, Adv.
Ms. Chitra Rekha Singh, Adv.

Mr. Faisal Farook, Adv.
Mr. Anirban Guhathakuta, Adv.
Mr. Shubail Farook, Adv.
Mr. Ranjay Kumar Dubey, AOR

Ms. Reena Pandey, Adv.
Mr. Anurag Pandey, AOR

Mr. Soubhik Mitter, Adv.
Mr. Anjan Datta, Adv.
Mr. Litan Maitra, Adv.
Ms. Ishita Srivastava, Adv.
Mr. Vishal Arun Mishra, AOR

Mr. Bharat Sood, Adv.
Mr. Sanjib Kumar Dan, Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Ms. Miranda Solaman, Adv.
Ms. Sunaina Phul, Adv.

Mr. Shiv Shanker Banerjee, Adv.
Ms. Madhurima Ghosh, Adv.
Ms. Mohini Priya, AOR

Mr. Dibyadyuti Banerjee, Adv.
Ms. Sumedha Halder, Adv.
Mr. Abhijit Sengupta, AOR
Mr. Paras Chaudhari, Adv.
Mr. Rohit Jaiswal, Adv.

Mr. Syed Mehdi Imam, AOR
Mr. Mohd Noorullah, Adv.
Mr. Neyaz Farooqi, Adv.
Mr. Tabrez Ahmad, Adv.

Mr. Kuldeep Rai, Adv.
Mr. Aryan Dev Pandey, Adv.
Mr. Ranjan Nikhil Dharnidhar, AOR

Mr. Rakesh Kumar Singh, AOR
Mr. Pushendra Kumar Dhaka, Adv.
Mr. Arnab Saha, Adv.
Mr. Abhishek Kumar, Adv.
Mr. Vikash Kumar, Adv.
Ms. Suman Kaintura, Adv.
Mr. Prem Prakash, Adv.

Mr. Kush Chaturvedi, AOR
Mr. Syed Faraz Alam, Adv.
Mr. Mijanul Kabir, Adv.
Mr. Atharva Gaur, Adv.
Mr. Aayushman Aggarwal, Adv.

Mr. Pranav Sachdeva, AOR
Mr. Abhay Nair, Adv.
Mr. Jatin Bhardwaj, Adv.

Mr. Mangaljit Mukherjee, Adv.
Mrs. Debarpita Basu Mukherjee, Adv.
Mr. Sagar Dhingra, Adv.
Mr. Nilesh V.shinde, Adv.
Mr. Sachin Dubey, Adv.
Mr. Chand Qureshi, AOR

Mr. Shiv Shanker Banerjee, Adv.
Mr. Siddarth Agarwal, AOR
Mr. Aman Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

TRANSFER PETITION (CRIMINAL) Diary No(s). 51357/2023

The Transfer Petition(s) is/are disposed of as
withdrawn in terms of the signed order.

SLP(Cr1) No. 6986/2024

It is pointed out that out of 6 eye witnesses, 3 eye
witnesses have been examined so far. We propose to
consider the prayer for bail after recording of the
evidence of the eye witnesses is completed.

Hence, we adjourn the petition for the time being
till 11th November, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed order in T.P.(Cr1.)Diary No.51357/2023
is placed on the file.)